

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV, (SINGLE BENCH)

ITEM No.451
CP/139A/ND/2018

IN THE MATTER OF:

Faqir Chand Jain	...	Applicant
Versus		
Ansal Properties & Infrastructure Ltd.	...	Respondent

Under Section 73 (4).

Order delivered on 30.05.2024

Coram:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)

HEARING THROUGH VIDEO CONFERENCING AND PHYSICAL MODE

PRESENT:

For the Petitioner :
For the Respondent : Sr. Adv. P. Nagesh, Adv. Mahima Shekhawat,

ORDER

No representation on behalf of the applicant. Learned Counsel for the respondent has submitted that they have already initiated steps to serve notice to the applicant and seeks some time to file proof of service. Let this matter be posted to 13.06.2024.

Sd/-
MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)